[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

Notification No. 48/2013-Customs

New Delhi, the 30th October, 2013

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 146/94-Customs, dated the 13th July, 1994, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section(i) *vide* number G.S.R. 575(E), dated the 13th July, 1994, namely:-

In the said notification, in the Table, against serial number 10, in column (3), in item (a), before the words "National Dope Testing Laboratory", the words "National Anti-Doping Agency or" shall be inserted.

[F.No.354/77/2009 -TRU (Pt.I)]

(Akshay Joshi)

Under Secretary to the Government of India

Note: - The principal notification No.146/1994-Customs, dated the 13th July, 1994 was published in the Gazette of India, Extraordinary, vide G.S.R. 575 (E), dated the 13th July, 1994 and was last amended vide notification No.14/2013-Customs, dated the 1st March, 2013, vide number G.S.R. 137(E), dated the 1st March, 2013.